

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:3843
ANSWERED ON:02.12.2010
SUPPLY OF LESS WEIGHT CYLINDERS
Saroj Smt. Sushila

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the details of complaints received during the period 1.1.2009 and 31.12.2009 from consumers and various organisations including public representatives by the Indian Oil Corporation Ltd., New Delhi against LPG dealers regarding supply of less weight cylinders ; and

(b) the action taken by the Government against the guilty LPG dealers ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS(SHRI JITIN PRASADA)

(a) & (b) : Whenever Oil Marketing Companies (OMCs) receive complaints on supply of partially used cylinders/ under-weight cylinders/ pilfering product of LPG against their LPG distributors, these are investigated. If the complaint is established, action is taken against the LPG distributor in accordance with the provisions of the Marketing Discipline Guidelines (MDG).

OMCs have reported that based on the established complaints of diversion/supply of partially used cylinders / under-weight cylinders / pilfering product from LPG cylinders, action has been taken in 637 cases against the erring LPG distributors in the country during the last three years and between April and September, 2010, out of which action has been taken in 5 cases in Delhi by the Indian Oil Corporation Limited during the period from 01.01.2009 to 31.12.2009 under the provisions of MDG.